

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.05.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA NO. 546/2018 in CP(IB) NO. 600/7/HDB/2018
NAME OF THE COMPANY	KSK Mahanadi Power Company
NAME OF THE PETITIONER(S)	Power Finance Croporation Ltd
NAME OF THE RESPONDENT(S)	KSK Mahanadi Power Company
UNDER SECTION	7 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Arinash Desai	Advr	9908888234	
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
R. Sankaranarayanan	SR. Advocate	-	-
M-S. TRIVIKRAMA RAO	Advocate	9912755001 msr@anil@anil.com	MS Luv Kumar

ORDER

Counsel representing both sides are present. Counsel for the Financial Creditor filed withdrawal affidavit referring to the decision passed by Hon'ble Supreme Court in the matter of Dharani Sugars and Chemicals Ltd Vs. Union of India in (T.C. (civil) 66 of 2018) dated 02.04.2019 and prayed to permit them to withdraw this CP with a liberty to file a fresh Application against the present Corporate Debtor. Copy of the same is furnished to the other side. Memo is taken on record. Heard both sides. Considering the submissions made in the withdrawal affidavit, prayer is allowed and accordingly CP(IB)No.600/7/HDB/2018 is closed as withdrawn.


MEMBER JUDICIAL